

ITEM NO.301

COURT NO.4
(HEARING THROUGH VIDEO CONFERENCING)

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition (Civil) No.940/2017

BIKRAM CHATTERJI & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No.67998/2020 - FOR PERMISSION; IA No.67992/2020 - FOR PERMISSION; IA No.111515/2020 - FOR PERMISSION; IA No.108703/2020 - FOR PERMISSION; IA No.111339/2020 - FOR PERMISSION; IA No.108681/2020 - FOR PERMISSION; IA No.110402/2020 - FOR TAKING ON RECORD; IA No.110027/2020 - FOR TAKING ON RECORD; IA No.115256/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.74385/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.100367/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.109440/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.112929/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.117324/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.94047/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.109907/2020 - FOR APPROPRIATE ORDERS/ DIRECTIONS; IA No.112640/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.115247/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.99886/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.109401/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.120307/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.50370/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.90985/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.111395/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.114868/2020 - FOR APPROPRIATE ORDERS/ DIRECTIONS; IA No.8260/2019 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.109599/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.1023/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.115271/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.118334/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.123108/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.113864/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.122225/2020 - FOR CLARIFICATION/DIRECTION; IA No.180011/2019 - FOR CLARIFICATION/ DIRECTION; IA No.114496/2019 - FOR CLARIFICATION/ DIRECTION; IA No.115383/2020 - FOR CLARIFICATION/DIRECTION; IA No.89379/2020 - FOR CLARIFICATION/DIRECTION; IA No.96598/2020 - FOR CLARIFICATION/ DIRECTION; IA No.95273/2018 - FOR CLARIFICATION/ DIRECTION; IA No.95831/2020 - FOR CLARIFICATION/DIRECTION; IA No.109576/2020 - FOR CLARIFICATION/DIRECTION; IA No.120019/2020 - FOR CONDONATION OF DELAY IN FILING; IA No.74386/2020 - FOR EXEMPTION FROM FILING AFFIDAVIT; IA No.117725/2020 - FOR EXEMPTION FROM FILING AFFIDAVIT; IA No.94049/2020 - FOR EXEMPTION FROM FILING AFFIDAVIT; IA No.90986/2020 - FOR EXEMPTION FROM FILING AFFIDAVIT; IA No.123500/2020 - FOR EXEMPTION FROM FILING AFFIDAVIT; IA

No.120016/2020 - FOR EXEMPTION FROM FILING AFFIDAVIT; IA No.113870/2020 - FOR EXEMPTION FROM FILING AFFIDAVIT; IA No.117730/2020 - FOR EXEMPTION FROM FILING AFFIDAVIT; IA No.89380/2020 - FOR EXEMPTION FROM FILING O.T.; IA No.95828/2020 - FOR INTERVENTION APPLICATION; IA No.113859/2020 - FOR INTERVENTION APPLICATION; IA No.100361/2020 - FOR INTERVENTION APPLICATION; IA No.109438/2020 - FOR INTERVENTION APPLICATION; IA No.109903/2020 - FOR INTERVENTION APPLICATION; IA No.114490/2019 - FOR INTERVENTION APPLICATION; IA No.109397/2020 - FOR INTERVENTION APPLICATION; IA No.109882/2020 - FOR INTERVENTION APPLICATION; IA No.111393/2020 - FOR INTERVENTION APPLICATION; IA No.115337/2020 - FOR INTERVENTION APPLICATION; IA No.8259/2019 - FOR INTERVENTION APPLICATION; IA No.111314/2020 - FOR INTERVENTION APPLICATION; IA No.123105/2020 - FOR INTERVENTION APPLICATION; IA No.109573/2020 - FOR INTERVENTION/IMPLEADMENT; IA No.115253/2020 - FOR INTERVENTION/IMPLEADMENT; IA No.117320/2020 - FOR INTERVENTION/IMPLEADMENT; IA No.122221/2020 - FOR INTERVENTION/IMPLEADMENT; IA No.115184/2020 - FOR INTERVENTION/IMPLEADMENT; IA No.99884/2020 - FOR INTERVENTION/IMPLEADMENT; IA No.3573/2020 - FOR INTERVENTION/IMPLEADMENT; IA No.114865/2020 - FOR INTERVENTION/IMPLEADMENT; IA No.109596/2020 - FOR INTERVENTION/IMPLEADMENT; IA No.115267/2020 - FOR INTERVENTION/IMPLEADMENT; IA No.182079/2019 - FOR MODIFICATION; IA No.182077/2019 - FOR MODIFICATION; IA No.182673/2019 - MODIFICATION; IA No.122226/2020 - FOR MODIFICATION OF COURT ORDER; IA No.99854/2020 - FOR MODIFICATION OF COURT ORDER; IA No.77651/2020 - FOR MODIFICATION OF COURT ORDER; IA No.108670/2020 - FOR RECALLING THE COURTS ORDER; IA No.123299/2020 - FOR RECALLING THE COURTS ORDER; and, IA No.108696/2020 - FOR RECALLING THE COURTS ORDER)

WITH

SMC (Cr1) No.4/2018 (XVII)

W.P.(C) No.378/2018 (X)

W.P.(C) No.245/2018 (X)

SLP(C) No.1879/2018 (XVII)

W.P.(C) No.1041/2017 (X)

(IA No.109946/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.111425/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.109920/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.111420/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.109910/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.111410/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.109891/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.109954/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.109953/2020 - FOR INTERVENTION; IA No.109943/2020 - FOR INTERVENTION; IA No.111424/2020 - FOR INTERVENTION APPLICATION; IA No.109918/2020 - FOR INTERVENTION; IA No.111419/2020 - FOR INTERVENTION; IA No.109904/2020 - FOR INTERVENTION; and, IA No.111409/2020 - FOR INTERVENTION)

W.P.(C) No.1018/2017 (X)
(IA No.119264/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.119263/2020
- FOR INTERVENTION; and, IA No.110188/2020 - FOR INTERVENTION)

W.P.(C) No.1116/2017 (X)

W.P.(C) No.1144/2017 (X)
(IA No.124701/2017 - FOR APPROPRIATE ORDERS/DIRECTIONS)

W.P.(C) No.1156/2017 (X)

W.P.(C) No.1206/2017 (X)
(IA No.135678/2017 - FOR APPROPRIATE ORDERS/DIRECTIONS)

W.P.(C) No.134/2018 (X)

W.P.(C) No.131/2018 (X)
(IA No.25109/2018 - FOR STAY/DIRECTIONS)

W.P.(C) No.164/2018 (X)

W.P.(C) No.199/2018 (X)

W.P.(C) No.226/2018 (X)

W.P.(C) No.281/2018 (X)
(IA No.48296/2018 - FOR STAY)

W.P.(C) No.306/2018 (X)

W.P.(C) No.246/2018 (X)

W.P.(C) No.298/2018 (X)

W.P.(C) No.267/2018 (X)
(IA No.88108/2018 - FOR APPROPRIATE ORDERS/DIRECTIONS)

W.P.(C) No.288/2018 (X)
(IA No.84512/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS)

W.P.(C) No.460/2018 (X)

W.P.(C) No.353/2018 (X)
(IA No. 57585/2018 - FOR STAY)

W.P.(C) No.742/2018 (X)
(IA No. 70367/2019 - FOR CLARIFICATION/DIRECTION)

W.P.(C) No.829/2018 (X)
(IA No. 95096/2018 - FOR GRANT OF INTERIM RELIEF)

W.P.(C) No.1397/2018 (X)

W.P.(C) No.502/2019 (X)
(IA No.63194/2019 - FOR STAY)

Diary No.36392/2019 (X)
(IA No. 155351/2019 - FOR INITIATING CONTEMPT PROCEEDINGS)

CONMT. PET.(C) No.483/2020 in W.P.(C) No.940/2017 (X)
(IA No.109286/2020 - FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/
FACTS/ANNEXURES)

W.P.(C) No.947/2017 (X)
(IA No.100453/2017 - FOR APPROPRIATE ORDERS/DIRECTIONS)

W.P.(C) No.971/2017 (X)
(IA No.115289/2020 - FOR EXEMPTION FROM FILING TYPED DOCUMENTS; IA
No.115285/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; and, IA
No.102714/2017 - FOR CLARIFICATION/DIRECTION)

W.P.(C) No.8/2018 (X)

W.P.(C) No.58/2018 (X)

W.P.(C) No.21/2018 (X)

W.P.(C) No.52/2018 (X)

W.P.(C) No.56/2018 (X)

W.P.(C) No.91/2018 (X)

W.P.(C) No.74/2018 (X)

W.P.(C) No.160/2018 (X)
(IA No.87532/2020 - FOR MODIFICATION OF COURT ORDER)

W.P.(C) No.182/2018 (X)

W.P.(C) No.1242/2017 (X)

W.P.(C) No.57/2018 (X)

W.P.(C) No.942/2017 (PIL-W)
(IA No.100082/2017 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.82917/2018
- FOR CLARIFICATION/DIRECTION; IA No.55476/2018 - CLARIFICATION/
DIRECTION; IA No.148953/2018 - FOR CLARIFICATION/ DIRECTION; IA
No.35933/2018 - FOR CLARIFICATION/DIRECTION; IA No.125675/2018 - FOR
CLARIFICATION/DIRECTION; IA No.14915/2018 - FOR CLARIFICATION/DIRECTION;
IA No.7366/2018 - FOR CLARIFICATION/ DIRECTION; IA No.112014/2018 - FOR
CLARIFICATION/DIRECTION; IA No.86430/2018 - FOR CONDONATION OF DELAY IN
FILING; IA No.92775/ 2018 - FOR TAKING ON RECORD PROPOSAL FOR PAYMENT; IA
No.41987/2018 - RESP. NO 13 SEEKING PERMISSION TO PURSUE COMPANY
APPLICATION NO. 17(P.B) OF 2018; IA No.110167/2020 - FOR INTERVENTION;
and, IA No.122810/2018 - FOR MODIFICATION)

Date : 07-12-2020 These matters were called on for hearing today.

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Ms. Shalu Sharma, AOR
Mr. Somesh Chandra Jha, AOR
Ms. Suruchii Aggarwal, AOR
Mr. Ejaz Maqbool, AOR
Mr. Vishnu Sharma, AOR
Mr. Satyajeet Kumar, AOR
Mr. Syed Mehdi Imam, AOR
Mr. Prakash Ranjan Nayak, AOR
Ms. Bharti Tyagi, AOR

Ms. Anindita Pujari, AOR
Mr. Sibor Sankar Mishra, AOR
Mr. Shakil Ahmed Syed, AOR
Mr. G.N. Reddy, AOR
Mr. Kaushik Choudhury, AOR
Mr. Aakarshan Aditya, AOR
Mr. Mushtaq Ahmad, AOR
Mr. Shree Pal Singh, AOR
Mr. Malak Manish Bhatt, AOR
Mr. Udit Singh, AOR
Mr. Dhananjay Garg, AOR
Mr. Brijesh Kumar Tamber, AOR
Mr. Sanand Ramakrishnan, AOR
Mr. Pawanshree Agrawal, AOR
Mr. Nitish Massey, AOR
Mr. Somiran Sharma, AOR
Ms. Vandana Sehgal, AOR
Mr. Sureshan P., AOR
Ms. Misha Rohatgi, AOR
Mr. Rakesh Kumar-I, AOR
Mr. Ajit Sharma, AOR
Ms. Anisha Upadhyay, AOR
Ms. Veera Kaul Singh, AOR
Mr. Mohit D. Ram, AOR
M/s. V. Maheshwari & Co., AOR
Mr. Prem Prakash, AOR

Mr. K. Paari Vendhan, AOR
Mr. Tejaswi Kumar Pradhan, AOR
Mr. T. Mahipal, AOR
Ms. Atishi Dipankar, AOR
Ms. Praveena Gautam, AOR
Mr. Ashwarya Sinha, AOR
Mr. Umesh Kumar Khaitan, AOR
Mr. Vipin Kumar Jai, AOR
Mr. Raj Singh Rana, AOR
Ms. Indra Sawhney, AOR
Dr. Nafis A. Siddiqui, AOR
Ms. Mona K. Rajvanshi, AOR
Ms. Pallavi Pratap, AOR
Mr. Sudhir Naagar, AOR
Mr. Purvish Jitendra Malkan, AOR
Mr. Vinay Arora, AOR
Mr. Anoop Prakash Awasthi, AOR
Mr. D. S. Chauhan, AOR
Ms. Sujata Kurdukar, AOR
Mr. Rajesh Mahale, AOR
Mr. Sumit Sinha, AOR
Mr. Somanatha Padhan, AOR
Mr. Somanatha Padhan, AOR

Mr. M. M. Kashyap, AOR
Mr. Naveen Kumar, AOR
Mr. Ashwani Bhardwaj, AOR
Ms. Charu Ambwani, AOR
Ms. Charu Mathur, AOR
Mr. Kumar Mihir, AOR
Mr. Rishi Matoliya, AOR
Mr. Aneesh Mittal, AOR
Mr. Kabir Dixit, AOR
Mr. Sanchit Garga, AOR
Mr. O.P. Gaggar, AOR
Ms. Rashmi Singh, AOR
Mr. Gaichangpou Gangmei, AOR
Mr. Neeraj Shekhar, AOR
Ms. Kamakshi S. Mehlwal, AOR
Mr. Sanjai Kumar Pathak, AOR
Mr. Smarhar Singh, AOR
Mr. Nikilesh Ramachandran, AOR
Ms. Rajkumari Banju, AOR
Mr. M. T. George, AOR
Mr. Anil K. Chopra, AOR
Ms. Kirti Renu Mishra, AOR

UPON hearing the counsel the Court made the following
O R D E R

PART-I

Re.: COMMUNICATION RECEIVED BY MR. R. VENKATARAMANI,
COURT RECEIVER

An e-mail has been received by learned Receiver indicating that Mr. Prem Mishra has been sending communications to the allottees/home-buyers and that he is trying to pressurize them.

On the earlier occasion, Mr. P.S. Narasimha, learned Senior Advocate, instructed by Mr. Prashant Shukla, learned Advocate-on-Record, had appeared on behalf of Mr. Prem Mishra.

We direct Mr. Prem Mishra to file an affidavit within a week placing on record all copies of the communications addressed by him or by the concerned Company to the allottees/home-buyers.

Pending further consideration, Mr. Prem Mishra is directed not to send any communication to any of the allottees.

A copy of this order shall be sent to Mr. Prashant Shukla, learned Advocate-on-Record and the same shall be taken as due service upon Mr. Prem Mishra.

List this matter for further consideration in the first sitting of January 2021.

PART-II

Re.: IA Nos.109596 & 109599 of 2020 (Vol. No.Z-301 & R-116); I.A. No.109573 of 2020 (Vol. No.Z-302) and I.A. No.111339 of 2020 (Vol. No.Z-313)

Heard Mr. P.N. Mishra and Mr. Rakesh Kumar Khanna, learned Senior Advocates for the applicants.

It is submitted that pursuant to the Development Agreement dated 14.04.2017, M/s. Shahi Infrastructure Pvt. Ltd. was empowered to develop the property in question.

While booking the concerned convenience shops, the clients of Mr. P.N. Mishra, learned Senior Advocate had drawn the cheques in the name of M/s. Amrapali Centurion Park Pvt. Ltd. while those of Mr. Rakesh Kumar Khanna, learned Senior Advocate, had drawn cheques in the name of M/s. Shahi Infrastructure Pvt. Ltd.

According to Mr. M.L. Lahoty, learned Advocate, the matter was considered by the Forensic Auditors and it was concluded that an amount of Rs.7.10 crores was siphoned away by Mr. Vinay Vishal Shahi (incorrectly mentioned as Vinay Kumar Shahi in the last order).

Mr. Manoj Singh, learned Advocate appearing for the Amrapali Group of Companies has also made similar submissions.

Before we take any final decision in the matter, in the fitness of things, M/s. Shahi Infrastructure Pvt. Ltd. as well as Mr. Vinay Vishal Shahi must be heard in the matter. We, therefore, issue notice to them, returnable in the first sitting of January

2021. They may file their responses on or before the next date of hearing, with advance copies to all the concerned learned Advocates including learned Court Receiver.

PART-III

Re.: Re-Engagement/Extension of Services of Mr. R.K. Aggarwal, Senior Executive Director (Engg.), attached with NBCC

This matter was dealt with under Part-I on the last occasion and Mr. Siddharth Dave, learned Senior Advocate appearing for the NBCC had sought time to seek instructions.

Mr. Dave, learned Senior Advocate submits that his client NBCC, in principle, is agreeable to the suggestion that Mr. R.K. Aggarwal may continue to be associated with all the projects and that his client will re-engage him as an Expert. However, the exact terms and conditions of his engagement will be finalized by the Board shortly.

List this matter for formal disposal on 14.12.2020 as First Item.

PART-IV

Re.: IA Nos. 122221, 122225 & 122226 of 2020 (Z-331)

On the last occasion, the matter was deferred to enable learned Court Receiver and Mr. M.L. Lahoty, learned Advocate to seek instructions about property, named, "Plot No.A-014, Savanna Villa, Jaypee Greens, NOIDA".

Mr. M.L. Lahoty, learned Advocate submits that instead of "Plot No.A-014, Savanna Villa, Jaypee Greens, NOIDA, the property must be read as "E-014, Savanna Villa, Jaypee Greens, NOIDA", as the adjoining properties E-12 and E-13, Savanna Villa, Jaypee Greens, NOIDA, are in the names of other Directors of Amrapali Group.

Mr. Gaurav Goel, learned Advocate appearing for Mr. Ajay Kumar prays for short time to file appropriate affidavit indicating:

- a. neither Mr. Ajay Kumar nor any of his relations, family members or any entities with which he is or was associated at any juncture, have or had any connection with any plot in Savanna Villa, Jaypee Greens, NOIDA; and
- b. that, he has or had no interest in the property E-014, Savanna Villa, Jaypee Greens, NOIDA,

Let the affidavit be filed within three days from today.

In any case, having rejected the submissions of Mr. Ajay Kumar, the amounts which are due from him, as stated in the Report of the Forensic Auditors, must be deposited by him in the Registry of this Court. For the present, except the amount relatable to "Plot No.A-014, Savanna Villa, Jaypee Greens, NOIDA", rest of the amounts shall be deposited by Mr. Ajay Kumar in the Registry of this Court within four weeks from today.

List this matter for further consideration on 14.12.2020.

PART-V

RECOVERY OF LEASE RENTALS FROM ATTACHED PROPERTIES

In Part-II (D) of the order dated 16.11.2020, a reference was made to the property "Vaishnavi Clarks Inn, Near R.R. Buxi Road, Chowk Road, Shivganga Muhalla, Deoghar, Jharkhand", which is presently under the control of Vaishnavi Vahini Mount Life Hospitality Pvt. Ltd., Dr. B. Bhattacharya Road, Patel Nagar, BSEB 18 Colony, Patna, Bihar.

Mr. Siddharth Bhatnagar, learned Senior Advocate appearing on behalf of the noticees has invited our attention to the response (Vol. No.R-133) filed by the noticees and has submitted that the property was purchased by his clients vide Registered Sale Deed dated 03.01.2018; that, as on that date, Rs.7 crores were returned, on account of the Vendor, to the Corporation Bank and the balance sum of Rs.10.82 crores was agreed to be made over within five months of the receipt of possession; and, that subsequently, by Demand Draft dated 28.05.2018, Rs.10.82 crores were made over to M/s. Amrapali Hospitality Services Pvt. Ltd.

Mr. Siddharth Bhatnagar, learned Senior Advocate has also submitted that appropriate and adequate consideration was paid by his client for purchase of the property and as such, the property ought not to be under any attachment.

Mr. Pavan Aggarwal, learned Forensic Auditor has placed reliance on Page Nos.2759 to 2764 of the Supplementary Report of the Forensic Auditors (Vol. No.W-33) to submit that:

- a. No trail of Rs.10.82 crores was available in the books of accounts of M/s. Amrapali Hospitality Services Pvt. Ltd.;
- b. Property which was acquired after payment of more than Rs.28 crores was sold away for Rs.18 crores; and
- c. The dates of the transaction show that it was sold in anticipation of an attachment order by this Court and was thus entered into to defeat the process of Court.

Before we decide this issue, we deem it appropriate to issue notice to Punjab National Bank, Deoghar; and call upon said Bank to indicate:

as to which Bank account of M/s. Amrapali Hospitality Services Pvt. Ltd., the amount of Rs.10.82 crores mentioned in Demand Draft No.173484 dated 28.05.2018 drawn on Punjab National Bank, Deoghar, was credited and furnish all the concerned details.

We also call upon the Corporation Bank, Corporate Banking Branch, Jhandewalan, New Delhi-110005, to place on record Bank's copy of the mortgaged document with respect to the property "Hotel

Land and Building, Plot No.402, Jamabandi No.3055/01, land measuring 10261 Sq. Feet, Halka Deoghar, Nagar Palika Ward No.9, Holding No.151, Mouja Shyamganj, Deoghar, Jharkhand" and the basis for their computation of the approximate market value as mentioned in the concerned Auction Notice.

Both the Banks shall file their responses within two weeks.

List the matter for further consideration in January 2021.

PART-VI

Re: I.A. Nos.108696 & 108703 of 2020 (Vol.No.I-147); IA Nos. 108670 & 108681 of 2020 (Vol. No.I-148), and I.A. No.59415 of 2020 Etc. (Vol. No.I-117)

These applications were dealt with under Part-III (F) of the Order dated 16.11.2020.

Mr. H.N. Salve, learned Senior Advocate, appears for NOIDA/GREATER NOIDA; Mr. Kapil Sibal, learned Senior Advocate, appears for the respondent/Paramount Group of Companies in I.A. No.59415 of 2020 (Vol. No.I-117); Dr. Abhishek Manu Singhvi, appears for ACE Group of Companies; Mr. Ranjit Kumar, learned Senior Advocate appears on behalf of Prateek Group of Companies and some other applicants.

The matter is expected to take some time.

Mr. Keshav Mohan, learned Advocate submits that the contempt petition(s) filed on behalf of ACE Group of Companies may also be taken up alongwith these matters.

At the request of the learned Advocates appearing for the parties, we adjourn the hearing of this issue to 11.01.2021.

PART-VII

LA-RESIDENTIA PROJECT

[I.A. No.109882 of 2020 (Vol. No.Z-309 & Vol. No.R-103);
and, I.A No.168186 of 2018 (Vol. No.Z-68)]

This matter was taken up for hearing under Part-III (A) of the Order dated 23.11.2020.

Mr. M.L. Lahoty, learned Advocate appearing for some of the Flat Owners has invited our attention to I.A. No.168186 of 2018 (Vol. No.Z-68) and order passed by this Court on 23.07.2019 (at Page Nos.118, 192 and 193) to submit that most of the documents placed on record indicate that *La-Residentia* was a project launched by Amrapali Group of Companies and, as such, 3200 Flat Owners from said Project be extended the same benefits as have been given to the Home-Buyers of other Amrapali Projects.

Mr. Gopal Sankaranarayanan, learned Senior Advocate, appearing on behalf of certain other Flat-Buyers has relied upon the Lease-Deed (appended to the Additional Affidavit at Page No.17 - Vol. No.R-103) and upon Page Nos.25 and 40 of the judgment passed by this Court on 23.07.2019.

Finally, our attention has also been drawn to the Tabular Chart at Page No.5 of the Additional Affidavit (Vol. No.R-103).

Because of paucity of time, Mr. Gopal Sankaranarayanan, learned Senior Advocate could not finish his submissions when the Court rose for the day.

List this matter on 14.12.2020, as Part-Heard.

PART-VIII

All the remaining Interlocutory Applications on Board are adjourned for two weeks.

**(MUKESH NASA)
COURT MASTER**

**(PRADEEP KUMAR)
BRANCH OFFICER**